

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 7719/2011

COMMISSIONER, TRADE TAX, UP

Appellant(s)

VERSUS

S/S T. B. FURNITURE

Respondent(s)

Date : 06/05/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhinav Malik, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on the sole respondent but none has entered appearance.

Appellant has not filed the statement of case. Time stipulated for the purpose has already expired. Otherwise also after the amendment in Supreme Court Rules, 2013, it is no more a mandate. Chronology of events already on record is presumed to have been accepted.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble Court, as per rules.

(RACHNA GUPTA)
Registrar